

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'B'-FRIDAY: NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

**ITA No.1351/DEL/2019
[Assessment Year: 2008-09]**

DG HOMES PVT. LTD., M-27, MAIN MARKET, GK-II, DELHI – 110 048	Vs	ITO, WARD 7(1), NEW DELHI ROOM NO. 406, C.R. BUILDING, DELHI – 110 002
PAN-AACCD7218C		
Assessee		Revenue

Assessee by	Sh. Tushar Gupta, CA
Revenue by	Sh. Umesh Takyar, Sr. DR

Date of Hearing	11.03.2022
Date of Pronouncement	11.03.2022

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 18.12.2018 of the learned CIT(A)-34, New Delhi, relating to Assessment Year 2008-09.

2. The assessee's A.R. filed an application dated NIL seeking for withdrawal of the appeal on the ground that assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee's AR for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 11.03.2022.

SD/-

SD/-

**[SAKTIJIT DEY]
JUDICIAL MEMBER**

**[R.K.PANDA]
ACCOUNTANT MEMBER**

Dated: 11/03/2022

SRB

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,

ITAT, New Delhi